

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

Appeal No.158/2017

In the matter of :

GSNL Pest Control Services (P) Limited & Ors.

.. PETITIONER

SECTION :

Under Section 252

Order delivered on 25.1.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant

: Ms. Anju Bagai, Advocate

For the Respondent/Corporate Debtor :

For the Intervener

: Mr. Manish Raj, Co. Prosecutor
Ms. Easha Kadian, Standing Counsel,
Income tax Deptt.

ORDER

Ld. Counsel for the petitioner as well as Company Prosecutor and Ld. Standing Counsel for the Income tax Department are present. Let the matter be posted for final hearing on 06.2.2018. In the meanwhile, both the statutory authorities to file their observations, failing which, the matter will be proceeded with, without the observations of both these authorities.

- Scd -
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
25.1.2018